

**GOVERNMENT OF INDIA  
URBAN EMPLOYMENT AND POVERTY ALLEVIATION  
LOK SABHA**

STARRED QUESTION NO:27  
ANSWERED ON:25.07.2000  
DEMOLITION DRIVE  
CHANDRAKANT BHAURAO KHAIRE;SHYAMA SINGH

**Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether the Government have recently launched a demolition drive in Delhi and other parts of the country;
- (b) if so, the results achieved thereby;
- (c) the details of illegal constructions/J.J. clusters and illegal extension in DDA flats detected and demolished in Delhi, location-wise;
- (d) whether the Government have demolished only the selected unauthorised constructions;
- (e) if so, the policy adopted by the Government in this regard;
- (f) the deadline fixed to remove all unauthorised constructions in Delhi;
- (g) whether any alternative accommodation has been provided to the persons belonging to JJ clusters;
- (h) if not, the measures proposed to safeguard their interest;
- (i) the action taken or proposed to be taken against the builders, DDA and MCD officials for their involvement in such unauthorised constructions; and
- (j) the manner in which the Government proposed to deal with unauthorised constructions in Delhi?

**Answer**

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI JAGMOHAN )

(a) to (j): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.27 FOR 25.7.2000 REGARDING DEMOLITION DRIVE.

(a) & (e): In Delhi, a special drive has been launched to check illegal constructions, encroachments and misuse of properties which are in violation of the building bye-laws and planning norms set out in the Delhi Master Plan.

In respect of other urban centres, action has to be taken by the State Governments. No precise information is available in this regard. However, in a meeting of State Ministers of Urban Development and Local Self Government convened by the Union Urban Development Minister on Jan., 17th, 2000, the rising menace of land and building mafia in the urban centres of the States was specifically brought to the notice of the State Governments and they were advised to take firm action against the illegal builders and ensure full compliance of building bye-laws and planning norms and regulations.

(b) & (c): The illegal constructions/encroachments detected and demolished from 1.1.2000 to 30.6.2000 as informed by the agencies are as follows:

(i) The DDA has removed 2790 unauthorised constructions; 70 illegal constructions in flats has been removed; 107 encroachments have been removed in plotted areas.

(ii) The MCD has removed 12155 temporary structures and 2335 permanent structures removed; unauthorised constructions demolished are 2754; cases in which action against unauthorised constructions is at ongoing stage are 1231; number of properties sealed are 136; number of cases in which prosecution has been launched are 8.

(iii) The NDMC has demolished unauthorised constructions in 58 cases; unauthorised constructions sealed are 4; number of cases where prosecution proceedings have been undertaken are 5; number of cases booked for misuse are 23; number of unauthorised constructions booked are 134.

(iv) Government of NCT of Delhi has removed encroachment in approx. 481 acres of Gaon Sabha land.

(d): No, Sir.

(f): The removal of unauthorised constructions is a continuing process and provided for in the said Acts and Rules.

(g)&(h): Yes, Sir. Slum & JJ Departments, MCD and DDA have reported that it has taken action for relocation of squatter families on the basis of the request received from the land owning agencies to relocate the JJ clusters from the project sites needed for public utilities. Under this policy, 8501 jhuggies have been relocated during the year.

(i): Action is taken by local bodies, agencies wherever connivance, dereliction of duty or inaction is noted. The Govt. has also referred a complaint to the Central Bureau of Investigation in January, 2000 to investigate into unauthorised constructions in violations of planning and building norms in a number of posh colonies in Delhi.

(j): Due to inadequate enforcement of planning/building norms and insufficient attention paid towards augmentation of infrastructure, the growth of the city has become unplanned.

The Government has, therefore insisted upon the local bodies including Delhi Development Authority to take action against all such violation and to ensure augmentation of services, namely, water supply, power, sewerage, greens, roads, parking etc. while sanctioning the building plans, as per the provisions of the bye-laws and Acts. The Government is also in continuous dialogue with experts in Town Planning, Urban Designs; Architects, Engineers and other experts Residents Welfare Associations and as well as all Government agencies including the Govt. of NCT of Delhi to find a sustainable solution to the problem.